## FIR against DoT officials

417. SHRI PRASANTA CHATTERJEE: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to refer to answer to Starred Question 171 given in the Rajya Sabha on 5th August, 2010 and state the preliminary findings of Central Bureau of Investigation (CBI) after one year from date of filing the case?

THE MINISTER OF SCIENCE AND TECHNOLOGY (SHRI KAPIL SIBAL): The information is being collected and will be laid on the Table of the House.

## Children homes for mentally challenged

†418. SHRI BALAVANT *ALIAS* BAL APTE:

SHRI ANIL MADHAV DAVE:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether Government has established children homes for the development of mentally challenged children and for their care in many States especially in Maharashtra;
- (b) if so, the details thereof and the number of children homes established during each of last three years and current year, State-wise;
- (c) whether Government has received such reports that mentally challenged children are not being cared properly in said children homes in some States; and
  - (d) if so, the details thereof and Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) No, Sir. The Central Government does not set up homes for mentally challenged children. However, under the Central Sector Deendayal Disabled Rehabilitation Scheme (DDRS), financial assistance is provided to Non-Government Organsiations for providing various services to mentally retarded persons.

(b) to (d) A statement showing Slate-wise details of grant-in-aid released under DDRS for projects relating to provision of services to persons with mental retardation during the last three years and the current year is given in the Statement (See below). Attention of the Government has been

<sup>†</sup>Original notice of the question was received in Hindi.

drawn to unsatisfactory conditions in a home for mentally retarded children in Delhi. The home is not a grantee organization of this Ministry, but run by the Government of National Capital Territory of Delhi The Government of NCT of Delhi has informed that it is taking necessary remedial steps including making available three more buildings to mitigate over-crowding in the Home.

State-wise details of grant-in-aid released for projects related to mentally retarded in the last three years and the current year under DDRS

SI.No.	State	Amo			
		2007-08	2008-09	2009-10	2010-11 (till date)
1	2	3	4	5	6
I	Andhra Pradesh	1055.95	768.42	1193.93	249.48
2	Assam	48.56	65.59	59.93	7.96
3	Bihar	33.11	44.14	10.66	Nil
4	Chhattisgarh	7.71	20.32	7.74	Nil
5	Gujarat	18.40	20.00	22,69	9.12
6	Haryana	109.29	82.91	61.00	30.88
7	Himachal Pradesh	5.62	1.46	0.91	8.65
8	Jammu & Kashmir	Nil	<b>3.</b> 76	Nil	5.58
9	Karnataka	270.14	206.88	200.18	34.78
10	Kerala	187.47	337.77	400.31	260.10
11	Madhya Pradesh	68.85	101.53	70.00	14.35
12	Maharashtra	21.64	48.71	22.93	22.40
13	Manipur	62.92	100.98	85.45	43.01
14	Meghalaya	6.39	6.32	4.36	Nil
15	Mizoram	9.00	16.10	Nil	Nil

1	2	3	4	5	6
16	Orissa	179.93	154.09	209.87	25,42
17	Punjab	52.60	31.89	23.36	18 <b>.</b> 56
18	Rajasthan	68.84	53.01	80.90	14.73
19	Tamil Nadu	197.10	171.18	206.06	15.53
20	Tripura	4.39	4.39	6.54	Nil
21	Uttar Pradesh	226.89	196.23	213.18	67.71
22	Uttarakhand	27.42	50.37	22.18	17.88
23	West Bengal	257.20	340.21	359.77	101.17
24	Delhi	35.05	33.31	44 <b>.</b> 51	15.59
	TOTAL:	2954.48	2859.60	3306.47	962.90

## Funds for disabled

†419. SHRI RAGHUNANDAN SHARMA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the details of amount given as grant during the last five years, Non-Government Organisation-wise and State-wise, whether disbursement is made in ratio of number of institution for disabled person or population of the State or number of poor households;
- (b) if not whether Government would formulate any policy/rule so that all States or their Non-Government organizations may be provided suitable fund for welfare of disabled persons; and
- (c) by when the District Disability Rehabilitation Centres, which are presently operating in 17 districts only, would be opened in each of the districts and whether the Rehabilitation Centres are insufficient in view of 14 lakh population of disabled persons?

†Original notice of the question was received in Hindi.